

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1223

FIR No. 220/20

PS : Rajouri Garden

U/S: 307/34 IPC

State Vs. Jamil

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

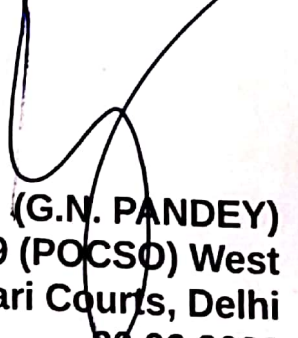
Sh. Vikas Bhardwaj, Ld. Counsel for applicant/accused.

Reply filed be taken on record.

Charge-sheet be called for next date of hearing.

Previous ordersheet regarding the dismissal of bail application filed by the applicant / accused be furnished by the Ld. counsel for applicant/accused on next date of hearing.

Put up for consideration on **04.07.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1269

FIR No. 340/20

PS : Nangloi

U/S: 394/397/411/34 IPC

State Vs. Vinod Kumar

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

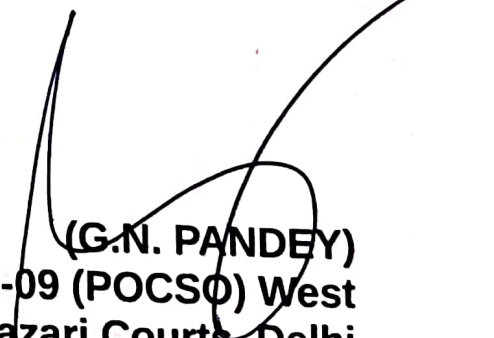
None for applicant / accused despite repeated calls since morning.

IO/SI Amit present.

Reply filed be taken on record.

As none appeared for the applicant/accused despite repeated calls since morning. In view of non appearance on behalf of applicant / accused, matter is adjourned and no adverse order is being passed today in the interest of justice.

Put up for consideration on **06.07.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 827, 828 & 829

FIR No. 10/2020

PS : Punjabi Bagh

U/S: 498A/406/34 IPC

State Vs. 1. Amardeep, 2. Ramashankar Bhakta and 3. Binda Devi.

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. R.N. Singh, Ld. Counsel for applicant/accused.

Neither complainant/victim nor IO present today. Issue fresh notice to the complainant/victim through IO and IO / SHO for next date of hearing.

In the meantime, the interim protection to the applicants / accused persons vide order dated 21.03.2020 is extended till the next date of hearing.

Put up for consideration on **20.07.2020**. Copy of order be given dasti to the counsel for applicant / accused, concerned Jail Superintendent as well as IO of the case.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1268

FIR No. 385/20

PS : Tilak Nagar

U/S: 498A/306 IPC

State Vs. Sachin Gupta

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Brijesh Yadav, Ld. Counsel for applicant/accused.

Mother of deceased present.

IO present.

Arguments heard.

Charge-sheet not filed yet. IO seeks time to file the charge-sheet within 15 days. Allowed with direction to file the same before the next date of hearing.

At request, put up for consideration on **17.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.787/2019
P.S. Nangloi
State Vs. Anil
U/s 454/380/411/34 IPC

30.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for granting interim bail for 45 days received from the applicant/accused from the Jail through Jail Superintendent moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
IO ASI Jas Ram with case file.
Counsel for accused from DLSA.

Reply to the bail application filed by the IO.

Arguments heard.

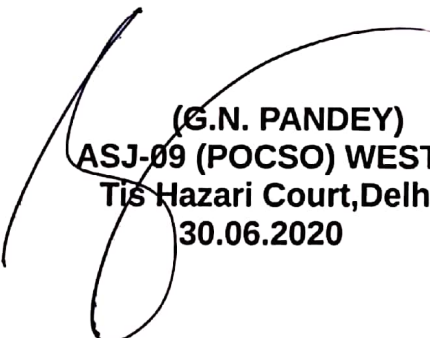
By way of the present application, the applicant/accused seeks interim bail for 45 days in view of the directions passed by Hon'ble High Court of Delhi for granting interim bail to the inmates in the present scenario of Covid-19. It is submitted by the counsel for the applicant/accused that the applicant/accused is in JC since 18.12.2019 and therefore, the present applicant/accused is covered under the guidelines issued by the Hon'ble High Court of Delhi. He prayed to grant interim bail to the applicant/accused for 45 days.

On the other hand, the Ld. Addl. PP for the State vehemently opposed the bail application. She submitted that the applicant/accused is also involved in other case and hence, the present applicant/accused does not cover under the guidelines issued by the Hon'ble High Court.

I have also gone the reply of the bail application filed by the IO. Alongwith the reply, the previous conviction/involvement report of the applicant/accused is also annexed. In view of the previous/involvement report, the applicant/accused is involved in two more cases except the

present one. Considering the above, the applicant/accused is not covered under the guidelines issued by the Hon'ble High Court of Delhi. Accordingly, the bail application is dismissed.

Copy of the order be sent to the Jail Superintendent with the direction to intimate the applicant/accused accordingly.



(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. Not known

PS : Rajouri Garden

U/S: Not Known

State Vs. Madhu

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Ashish Raizada, Ld. Counsel for applicant/accused through VC.

Reply filed.

Arguments heard through VC.

It is observed that there is no FIR registered in this case and the complaint made against the accused has been filed.

In view of report and submission, nothing is to be required accordingly. Therefore, the application is disposed off.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 424/20

PS : Tilak Nagar

U/S: 376 IPC

State Vs. Akshayjeet @ Akshya Paul

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Rajeev Mohan, Ld. Counsel for applicant/accused through VC.

Reply filed be taken on record.

Arguments heard through VC.

Notice be issued to the IO to supply the copy of complaint made by the applicant / accused against the victim to the IO for verification and filed the report on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **06.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1170

FIR No. 121/20

PS : Khyala

U/S: 302 IPC

State Vs. Md. Sair

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

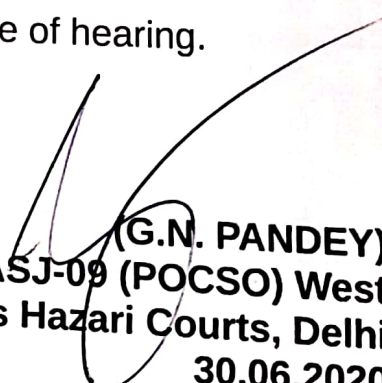
Sh. A.P. Singh, Ld. Counsel for applicant/accused through VC.

Sh. M.A Hussain, Ld. counsel for complainant along-with complainant.

IO not present.

Charge-sheet be summoned for next date of hearing.

Put up for consideration on **09.07.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 585/2019

PS : Tilak Nagar

U/S: 420 IPC

State Vs. Arvinder

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Prashant Manchanda, Ld. Counsel for applicant/accused through VC.

Sh. V.S. Rana, Ld. Counsel for complainant through VC.

Neither IO present nor file the reply today.

Issue notice to the IO to appear in person on the next date of hearing.

Put up for consideration on **06.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

At this stage, IO has appeared and filed the reply.

Put up for date fixed ie on **06.07.2020** for consideration.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 585/2019

PS : Tilak Nagar

U/S: 420 IPC

State Vs. Gurvinder Kaur

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Prashant Manchanda, Ld. Counsel for applicant/accused through VC.

Sh. V.S. Rana, Ld. Counsel for complainant through VC.

Neither IO present nor file the reply today.

Issue notice to the IO to appear in person on the next date of hearing.

Put up for consideration on **06.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

At this stage, IO has appeared and filed the reply.

Put up for date fixed ie on **06.07.2020** for consideration.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No.425/20

PS : Tilak Nagar

U/S: 307 IPC

State Vs. Sandeep Dhillon

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. K. K Singh, Ld. Counsel for applicant/accused through VC.

Issue notice to the IO to file reply to the said application for next date of hearing.

Put up for consideration on **03.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 774/19

PS : Nangloi

U/S: 326/307/506 IPC

State Vs. Salman @ Rijwan

30.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Sunil Yadav, Ld. Counsel for applicant/accused through VC.

Reply filed.

Arguments heard through VC.

Let the charge-sheet be summoned for next date of hearing.

Put up for consideration on **06.07.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

FIR No. 22/20

PS : Khyala

U/S: 302/354 IPC & 10 POCSO Act

State Vs. Sahil

30.06.2020

This is fresh application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Zia Afroz, Ld. Counsel for applicant/accused through VC.

Issue notice to the IO and complainant / victim for next date of hearing.

Put up for consideration on 04.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
30.06.2020